

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 19 of 2014

Dated : 22nd January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Western Electricity Supply Co.
Of Orissa Ltd. ... Appellant(s)**

Versus

Orissa Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant (s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza**

**Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. Rajkumar Mehta
Mr. Antaryami Upadhyay
Ms. Ishita for R.2**

ORDER

We have heard the learned counsel for the parties.

Admit. Issue notice to the Respondents returnable on 17.02.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

The learned counsel appearing for Respondent no.2 objects to the maintainability of the Appeal. However, we can consider the question of maintainability of the Appeal along with the grounds raised in the Appeal at the time of final disposal.

Since the issue is very small, post the matter for final hearing on **17.02.2014**. The learned counsel for the Respondent is directed to file his reply on or before 12.02.2014 after serving copy on the other side.

Thereafter, rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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